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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.147/94

Date of Order: 11.2.94

BETWEEN :

M.Bramareswara Reddy

.. Applicant.

A N D

1. The Post Master General,  
A.P., Southern Region,  
Kurnool-5.

2. The Superintendent of Post  
Offices, Nandyala Division,  
Nandyal.

3. The Sub Divisional Inspector (Postal),  
Cumbum SubDivision, Cumbum,  
Prakasam District.

.. Respondents.

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Counsel for the Applicant

.. Mr.Syed Sharadd Ahmed

Counsel for the Respondents

.. Mr.K.Bhaskara Rao *Advocate*

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CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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*SKS* ..2

To

1. The Postmaster General, A.P. Southern Region, Kurnool-5.
2. The Superintendent of Post Offices, Nandyala Division, Nandyal.
3. The Sub Divisional Inspector (Postal), Cumbum Sub Division, Cumbum, Prakasam Dist.
4. One copy to Mr. Syed Shareef Ahmed, Advocate 3-6-725, St. No. 11, Himayatnagar, Hyd.
- e 5. One copy to Mr. Kota Bhaskar Rao, Addl. CGSC CAT, Hyd.
6. One spare copy.

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INTERIM ORDERS

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri Syed Shareef Ahmed, learned counsel for the applicant and Shri K.Bhaskar Rao, learned standing counsel for the respondents.

2. A vacancy in the post of EDBPM, Chandavaram had arisen due to the death of the father of the applicant. On the death of his father, the applicant was appointed as EDBPM, Chandavaram on provisional basis. The applicant requested for compassionate appointment as per his application at Annexure-10 of the material papers. But he was informed by Annexure-2 that the DPC had not considered his case for appointment on compassionate grounds. Then, the notification dated 18.1.1994 was issued by the 2nd respondent calling for applications for the post of EDBPM, Chandavaram and 14.2.1994 is referred to as the last date for receiving the applications.

3. This OA was filed praying for a direction to the respondents to appoint the applicant as EDBPM, Chandavaram on compassionate grounds and to quash the notification dated 18.1.1994.

4. ADMIT. In the circumstances, we feel that it is just and proper to pass the following interim order, ~~until further orders~~.

The respondents are restrained from making appointment to the post of EDBPM, Chandavaram until further orders. Post the OA for final hearing on 28.3.1994, for reply in the meanwhile.

(R.RANGARAJAN)  
MEMBER (ADMN.)

(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED; 11th February, 1994.  
Open court dictation.

vsn

Deputy Registrar (S)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
VICTORIAN BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

**VICE-CHAIRMAN**

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THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

THE HON'BLE M.R.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AHL

THE HON'BLE MR. R. RANGARAJAN : MEMBER  
(ADMN)

Dated: 11 - 1 - 1994.

~~ORDER/JUDGMENTS~~

M. A. / R. A. / C. A. No.

Q.A.-No.-

T A N

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(W.-P.-No. -

Admitted and Interim Directions issued.

Allowed.

Disposed of with direction

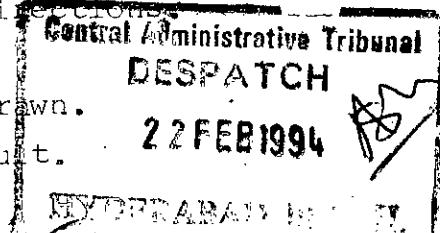
Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Rejected/Ordered.

order as to costs.



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